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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 917-L.—14th August, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act VIII of 2019

**THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS)
(AMENDMENT) ACT, 2019.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 14th August, 2019.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of
1937.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2019.

*The Bengal Legislative Assembly (Members' Emoluments)
(Amendment) Act, 2019.*

(Section 2.)

(2) It shall come into force on such date or shall be deemed to have come into force on and from such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 4 of Ben.
Act II of 1937.

2. In sub-clause (i) of clause (a) of section 4 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "one thousand rupees", the words "two thousand rupees" shall be substituted.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*